

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**ITEM No. 119  
(IB)-2504/(ND)/2019**

**Under Section: 9 of IBC.**

**In the matter of:**

M/s Arun Enterprises ... **Applicant**

Vs

M/s Mansfield Cables Company Ltd ... **Respondent**

**Order delivered on 22.11.2019**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,  
HON'BLE MEMBER (T)**

For the Applicant: Mr. Gautam Singh, Mr. Aditya Vaibhav  
Singh, Advocates

For the Respondent: Mr. Ashutosh Kumar, Advocate

**ORDER**

Learned counsel for the respondent accepts notice. Let the copy of paper book be served to the learned counsel for the respondent. Reply within ten days and rejoinder within five days thereafter. All the copies should be served in advance to the other side. List on 13.01.2020.

**Sd/-  
(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)**

**Sd/-  
(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

